

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).28925/2019

BABA SUKKHU MAA PRABHUDEVI INTER COLLEGE & ANR. Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(I.R. and IA No.188028/2019-EXEMPTION FROM FILING O.T. and IA No.188026/2019-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ ANNEXURES)

Date : 23-06-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAVINDRA BHAT
[IN CHAMBER](VACATION BENCH)

For Petitioner(s) Mr. Avinash Kr. Lakhanpal, Adv.
Ms. Kamakshi S. Mehlwal, AOR

For Respondent(s) Mr. Wrick Chatterjee, Adv
Mr. Tanmaya Agarwal, AOR

UPON hearing the counsel the Court made the following
O R D E R

Final opportunity of four weeks' time is
granted to the learned counsel for the respondent to
file counter affidavit.

Thereafter, the matter shall be listed
before the Court regardless of whether or not the
counter is placed on record.

List after four weeks.

(B.Parvathi)
Court Master

(Kamlesh Rawat)
Court Master